

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

O.A. No. 282 of 1991

Dated New Delhi, this 23rd day of August, 1995

Hon'ble Shri K. Muthukumar, Member(A)  
Hon'ble Dr A. Vedavalli, Member(J)

Shri S. P. Saini  
Chief Draughtsman  
Headquarters, Snow and Avalanche  
Study Establishment  
C/o 56 APO

... Applicant  
By Advocate: Shri O. P. Sood

versus

1. Union of India, through  
Ministry of Defence (R&D)  
Sena Bhawan  
NEW DELHI.
2. Director General  
Research and Development  
Sena Bhawan  
NEW DELHI.
3. Director SASE  
C/o 56 APO
4. Brig. K. C. Agrawal  
Director Snow and Avalanche Study Establishment  
C/o 56 APO
5. Shri K. S. Bhinder  
Chief Draughtsman  
C/o SASE 56 APO. ... Respondents

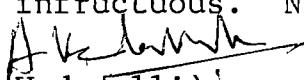
By Advocate: Shri M. K. Gupta  
for 1, 2, & 3 above.

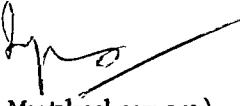
O R D E R (Oral)

Shri K. Muthukumar

The learned counsel for the applicant states that the applicant has since been promoted and re-transferred to Chandigarh and, therefore, the application has become infructuous.

In view of this, the application is dismissed as having become infructuous. No costs.

  
(Dr. A. Vedavalli)  
Member(J)

  
(K. Muthukumar)  
Member(A)

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